

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD.

...

CCP NO. 117 of 2003

In

O.A. NO. 15 of 2002.

this the 14th day of January 2004.

HON'BLE MR. V.K. MAJOTRA, V.C.  
HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)

Rudra Singh Kunwar, S/o Ranjeet Singh, R/o Village Lassi  
Post Office Lassiyani District Chamoli.

Applicant.

By Advocate : Sri G.C. Gehrana (absent)

Versus.

1. Smt. Madhu Narayan, Chief postmaster General, post Offices, Dehradun.
2. Sri Govind Singh Rawat, Supdt. of post Office, Chamoli Division, Gopeshwar.

Respondents.

By Advocate : Sri G.R. Gupta.

O R D E R

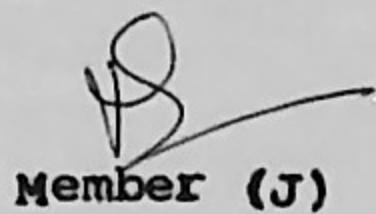
PER V.K. MAJOTRA, V.C.

Present before us is C.C.P. no. 177 of 2003, by virtue of which, the applicant has alleged that the respondents have not complied with the directions of this Court contained in the Tribunal's order dated 7.10.2002 passed in O.A. no. 15 of 2002.

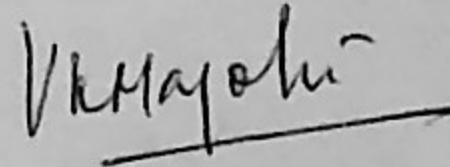
2. We have perused the applicant in question as also the reply affidavit filed on behalf of the respondents alongwith attached documents. We observe that vide Annexure CA-3 dated 26.8.2003, the respondents have replied to the notice dated 18.2.2002 under Section 80 of C.P.C. The respondents have complied with the directions of this Court, however, after a long delay. As regards delay, the

respondents have tendered unconditional apology.

3. Ultimately, the respondents having sent the reply to the advocate in terms of the Tribunal's directions. In our considered view, there is no wilful and contumacious disobedience of the orders of the Court. As such, CCP is dismissed and notices issued to the respondents are discharged.



Member (J)



Vice-Chairman

Girish/-